

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 204**  
**IB-313/ND/2022**  
**IA-1190/2024**

**IN THE MATTER OF:**

**Karur Vyasa Bank**

... **Applicant/Petitioner**

**Versus**

**Vishnoo Mittal**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.  
Sakshi Chahar

**For the RP** : Advocate Yashu Gupta

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1190/2024:** As prayed by the Ld. Counsel appearing for the PG, one-week time is granted for filing reply to IA-1190/2024, report filed by RP in terms of the provisions of Section 99 of IBC, 2016.

List on 29.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**